निष्पादन प्रबंधन महानिदेशालय
DIRECTORATE GENERAL OF PERFORMANCE MANAGEMENT,
सीमा शुल्क, केंद्रीय उत्पाद शुल्क एवं सेवा कर
CUSTOMS, CENTRAL EXCISE & SERVICE TAX,
पश्चिम क्षेत्रीय इकाई, मुंबई
WEST REGIONAL UNIT, MUMBAI
4TH FLOOR, TRANSPORT HOUSE, POONA STREET, MASJID (EAST), MUMBAI - 400 009
TEL. 022-23720634 FAX. 022-23710443
e-mail address: dgiccwrsmumba@gmail.com

F.No. 1/22-11/INS/WRU/AEO/2016-17
Mumbai, the 29th August, 2017

सेवा में / To.

1. महानिदेशक, नारकोट्रिक्स कंपनी क्षेत्रीय इकाई/ The Director General, Narcotics Control Bureau
gृह मंत्रालय, वेस्ट ब्लॉक में 1/ Ministry of Home Affairs, West Block, No. 1विंग में 5/ Wing No. 5
आर के पुराम/ R.K. Puram, नई दिल्ली - 110066/ New Delhi - 110066
2. महानिदेशक, राजस्व आयुक्त निदेशालय, ब्लॉक, आई. पी. चौक, आई. पी. एस्टेट, नई दिल्ली -
110002
The Director General, Directorate of Revenue Intelligence, ‘D’ Block, I.P. Bhawan, I.P. Estate,
New Delhi – 110002.
3. महानिदेशक, केंद्रीय उत्पाद शुल्क आयुक्त निदेशालय, वेस्ट ब्लॉक VIII, विंग में. VI, दूसरी
मंजिल, आर के पुराम, नई दिल्ली 110066
The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing
No. VI, 2nd Floor, R.K. Puram, New Delhi – 1100 66
4. आयुक्त, विधि काय निदेशालय/ चौथी मंजिल, राजेन्द्र भवन, 210- टीएनडेड, उपाध्याय मार्ग, नई
दिल्ली - 110002
The Commissioner, Directorate of Legal Affairs,/ 4th Floor, Rajendra Bhawan, 210, Deendayal
Upadhayay Marg, New Delhi – 110002
5. प्रिविसिप आयुक्त/ आयुक्त सभी
All Principal Commissioners/Commissioners,
सीमा शुल्क, सीमा शुल्क (प्रेविअरिंग ), केंद्रीय उत्पाद शुल्क, सेवा कर /Customs, Customs ( Prev),
Central Excise, Service Tax.
Sir/Madam,

Sub. : Legal verification of AEO application under AEO program regarding.

Please refer to the letter F. No.450/179/2009–Cus IV (Pt) dated 02.01.2017 issued by the Director Customs and the letter F. No.1380/65/2016 dated 11.01.2017 of PM AEO DGPM on the above subject matter (available on the CBEC website under Departmental Office Tab).

The following Customs Broker have applied for AEO-LO Status:


It is requested that details as mentioned below against these entities may be sent to this office on this office e-mail id, dgiccewrumumbai@yahoo.in within 21 days from date of issue/upload of this letter on CBEC website.

I. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

II. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

III. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (I) & (II) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial Year.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016

In case no comments are received within 21 days, it will be presumed that you have no objection in granting “AEO” status to the above applicants.

Yours faithfully,

(R. K. SINGH)
JOINT DIRECTOR

Copy to:

i. The AEO Programme Manager, Director General of Performance Management Customs & Central Excise ‘D’ Block, 1. P. Estate, New Delhi – 110 002.

ii. The J. S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Date Management, New Delhi.